

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/ 10587 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Nagaon

Dated Guwahati, the 18th October , 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. DJN/8325, dated 03.10.2023

Sir,

With reference to the above, I am directed to inform you that Shri Chinmoy Barua, Civil Judge (Sr. Div.) and Assistant Sessions Judge, Nagaon has been allowed to avail LTC for the block period of 2022-2025, to travel from Nagaon to Aro Valley (Jammu & Kashmir) and return from Aro Valley to Nagaon, along with his wife Smti. Reeti Goswami and minor daughter Smti. Nabhanya Barua, w.e.f. 19.11.2023 to 27.11.2023, by the shortest possible route, as per existing Rules.

Further, Shri Barua has also been allowed to draw advance payment of Rs. 1,20,000/- (Rupees One Lakh Twenty Thousand).

Shri Barua may be informed accordingly.

Thanking you,

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 10588-10591 /A.

Dated 18th October, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Chinmoy Barua, Civil Judge (Sr. Div.) and Assistant Sessions Judge, Nagaon for information, with reference to his letter dated 03.10.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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17/10/23

REGISTRAR (VIGILANCE)

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17.10.2023